

(b) whether Government is also aware that more than 15-20 lakh people are presently residing in more than 150 unauthorised colonies in Najafgarh area which have been given provisional regularization certificate, but no action has been taken by Government for their development during the last five years; and

(c) if so, whether Government has any plan for making arrangement for proper supply of drinking water in this area and if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) The assessed demand for water in Delhi in the current year is 1100 mgd. and Delhi Jal Board (DJB) is supplying 835 mgd. In respect of Najafgarh zone, the assessed demand for current year is 15 mgd. whereas DJB is supplying 6.5 mgd. in the area.

(b) The Government of National Capital Territory of Delhi (GNCTD) has informed that there are 200 colonies existing in the Najafgarh area out of which orders for carrying out development works in 110 unauthorized colonies have been issued by GNCTD.

DJB has informed that water supply infrastructure development works have been carried out after establishing technical feasibility in those unauthorized colonies in Najafgarh area where clearance was given to carry out development works by GNCTD. In the remaining unauthorized colonies where water supply infrastructure is yet to be provided, water for drinking purposes is being supplied free of cost through tanker service by DJB.

(c) As per the planned scheme, Najafgarh area comes under the command of Dwarka Water Treatment Plant (WTP). Dwarka water supply scheme involving construction of WTP, laying of raw water lines, intake raw water pump house and laying of peripheral water mains upto the primary reservoir and pumping station of the distribution network has been completed at a cost of Rs. 750 crore by DJB.

The matter of early commissioning of the Munak canal with additional availability of 80 mgd raw water supply to Delhi on account of savings in enroute seepage losses is being pursued with Haryana by Government of India and GNCTD.

Policy for checking constructions near rivers and nullahs

†*267. SHRI KAPTAN SINGH SOLANKI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has any data regarding constructions along rivers in hilly areas, and if so, the details thereof; and

†Original notice of the question was received in Hindi.

(b) whether Government has formulated any policy for checking constructions along rivers and nullahs in hilly areas, and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The construction of buildings, houses, dwelling units, etc., including those along rivers and nullahs in hilly areas is regulated by the concerned State Governments and/or concerned local bodies/municipal authorities. While the Ministry of Environment and Forests (MoEF) has not formulated any policy for checking constructions along rivers and nullahs in hilly areas, building and construction projects involving built up area equal to or more than 20,000 square meters require prior Environment Clearance (EC) of the concerned State level Impact Assessment Authority (SEIAA) under the provisions of the Environment Impact Assessment (EIA) Notification, 2006, as amended from time to time. Further, the construction of various other projects including river valley projects, highways, etc., as listed out in the Schedule to the EIA Notification 2006, as amended from time to time, also require prior EC from MoEF or the concerned SEIAA depending upon whether the project is category 'A' or category 'B' respectively. For any construction proposal requiring use of forest land for non-forestry purpose, prior forest clearance is required under the Forest (Conservation) Act, 1980 and the rules and guidelines framed there under.

In addition to the regular environment regulatory regime, in the State of Uttarakhand, MoEF has notified S.O. No. 2930 (E) dated 18th December, 2012, the entire watershed of about 100 kilometers stretch of the river Bhagirathi from Gaumukh to Uttarkashi covering an area of 4,179.59 square kilometers as Eco-sensitive Zone thereby *inter-alia* prohibiting and regulating certain activities within the Zone.

Surprise check by CPCB in hospitals at Delhi

†*268. SHRI MOTILAL VORA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that Max Super Speciality Hospital, Fortis Escort Heart Institute and Research Centre, Dr. Babasaheb Ambedkar Hospital, Dr. Hedgewar Arogya Sansthan and Lok Nayak Hospital situated at Delhi have been found guilty of negligence in the disposal of biomedical wastes during surprise check by a team of the Central Pollution Control Board;

†Original notice of the question was received in Hindi.